

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18490/2015

(Arising out of impugned final judgment and order dated 26-03-2015 in WP No. 8546/2014 passed by the High Court Of M.P At Indore)

T.R. TREHAN CONSTRUCTION PVT. LTD.

Petitioner(s)

VERSUS

MP AUDYOGIK KENDRA VIKAS NIGAM (INDORE)LIMITED & ORS.Respondent(s)

Date : 23-09-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Arjun Garg, Adv.
Mr. Abhinav Shrivastava, AOR
Mr. Aakash Nandolia, Adv.
Sana Kamra, Adv.

For Respondent(s) Mr. Shantanu Krishna, AOR
Mr. Anant Prakash, Adv.
Mr. Varun Amar Mishra, Adv.
Mr. Shikher Deep Aggarwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner states that the matter has become infructuous since the period of five years of prohibition is over.

The special leave petition is disposed of as having become infructuous.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER